

Filing no. 8282/2020 Cr. Appl. (S.J.)

Pawan Kumar Vs The State of Jharkhand and anr.

Name of advocate:- Alok Kumar

Defects :

4 A/fee of Rs. 5/- is short.

8 Petitioner earlier moved in ABA no. 4996/16 as reported by list and computer section at brown cover but not stated at para 2.

9 (i) Name of the Hon'ble Judges may be stated properly.

(ii) Victim has not been made party.

(iii) Cr.MP no. stated at para 2 differs from the same at co-accused details in separate sheet attached, which may be verified/corrected.

(iv) Registered under sections at para 1, aggrieved and prayer para may be verified from FIR.

(v) P.S. Case number stated at sub-para of para 4 may be verified from FIR.

(vi) Date of order stated at sub-para of para 9 and index may be verified from annex 4.

(vii) Date mentioned at the heading of annexure 6 differs from the same at signing portion of the same which may be verified. Accordingly, necessary correction may be carried out at sub para of para 11 and at index.

(viii) Some words at page no. 56 has been underlined in blue ink.

(ix) Page no. 26 to 29, 33 to 37 are handwritten. True typed copy of the same may be given.

(x) Page no. 43, 45, 46, 47 to 56 and 57 are faint. Fresh legible/true typed copy of the same may be given.

(xi) Subject may be stated categorically at index.

(xii) Petition may be tagged properly.

(xiii) P. Form may be filled properly.